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## PART IV

### Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

#### HOME DEPARTMENT NOTIFICATIONS

*The 27th June 1944*

No. 1898-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor

**R. A. E. WILLIAMS**
*Chief Secretary to Government*

#### PUBLIC (GENERAL) DEPARTMENT

*The 29th May 1944*

G.O. No. M.S. 1656—In exercise of the powers conferred by clauses (d) and (e) of sub-rule (i) of rule 40 of the Defence of India Rules, His Excellency the Governor of Madras is hereby pleased to cancel the Public (General) Department notification published on page 285 of Part II of the *Fort St. George Gazette*, dated the 14th March 1944, declaring the book in Tamil "Manayarukku"—Gandhi Malar I (Gandhi Malar—First Book) printed at the Navalar Power Press, Karaikudi and published by Pudumai Padipakam, Karaikudi, forfeited to His Majesty.

By order of His Excellency the Governor

**G. W. PRIESTLEY**
*Chief Secretary to Government*
*The 27th June 1944*

No. 1913-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

**R. A. E. WILLIAMS**
*Chief Secretary to Government*

#### DEPARTMENT OF INDUSTRIES AND CIVIL SUPPLIES

##### NEWSPAPER CONTROL

*New Delhi, 27th May 1944*

No. N. P. 68/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendments shall be made in the Newspaper Control Order, 1942, namely:—

A—In the said Order—

(i) in sub-clause (a) of clause 3 for the words "and as a fortnightly if the newspaper is normally published once in two weeks" the words "and as a tri-monthly or fortnightly, if the newspaper is normally published three times in a calendar month or once in two weeks, respectively", shall be substituted;

(ii) after clause 7 the following clause shall be inserted, namely:—

"7-A—The total number of pages in all the issues of a tri-monthly newspaper published during a period of one calendar month shall not exceed the quota assigned in Schedule III-A to a newspaper of that class and price."

B—In the Schedules appended to the said Order—

(i) after Schedule III the following Schedule shall be inserted, namely:—

##### "SCHEDULE III-A

Quota of pages for one calendar month in the case of tri-monthly newspapers

(See Clause 7-A)

Price in annas	Quota of pages for one calendar month					
	Class	A	B	C	D	E
Less than 1	..	..	..	0	6	18
Not less than 1 but less than 1½	..	..	..	6	12	36
Not less than 1½ but less than 2	..	..	..	8	12	54
Not less than 2 but less than 2½	..	..	..	12	18	72
Not less than 2½ but less than 3	..	..	..	14	20	90
Not less than 3 but less than 3½	..	..	..	18	26	108
Not less than 3½ but less than 4	..	..	..	20	30	126
Not less than 4 but less than 4½	..	..	..	24	36	144
Not less than 4½ but less than 5	..	..	..	26	38	162
Not less than 5 but less than 5½	..	..	..	30	44	180
Not less than 5½ but less than 6	..	..	..	32	48	198
Not less than 6	..	..	..	36	54	216

(ii) in Schedule IV in column I, for the word "Fortnightly newspaper" the words "Tri-monthly or Fortnightly newspaper" shall be substituted.

**J. D. KAPADIA**
*Deputy Secretary*

#### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

*The 28th June 1944*

No. 11216-S.T.—The following notification, issued by the Government of India, in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

**C. S. JHA**
*Secretary to Government*

##### NEWSPRINT CONTROL

*New Delhi, 1st April 1944*

No. N-2(2)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Newprint Control Order, 1941, namely:—

To clause 3 of the said Order, the following sub-clause shall be added, namely:—

"(6) No proprietor of a newspaper to whom a permit to purchase or to use newsprint has been issued shall use in the printing of the newspaper any kind of paper other than newsprint except with the permission in writing of the Central Government."

**R. B. ELWIN**
*Deputy Secy. to the Govt. of India*
*The 28th June 1944*

No. 11218-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

**C. S. JHA**
*Secretary to Government*
*Bombay, 3rd June 1944*

No. 1/2(47)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of the pure and artificial silk fabrics specified below:—

Serial number	Description and other particulars	Size of the piece		Maximum retail selling price per yard	Maximum wholesale price per piece including freight and other charges up to retailer's destination
		Width in inches	Length in yards		
				R. A. P.	Rs. A. P.
	<i>Part I—Pure silk (other than of Indian Manufacture)</i>				
1	(a) Palace 8 Mom. ..	44"	24½	6 8 0	143 4 0
	(b) " 10 " ..	44"	24½	8 2 0	179 4 0
	(c) " 12 " ..	44"	24½	9 12 0	215 0 0
	(d) " 14 " ..	44"	24½	11 6 0	250 12 0
2	Chirmin 8 Mom. ..	44"	24½	5 4 0	115 12 0
3	Mixed Shirting and Patto	26"	24½	2 12 0	60 12 0
4	Nixon ..	44"	24½	4 0 0	88 4 0
5	Satin 5 Mom. ..	44"	24½	4 8 0	99 4 0
6	Mixed Palace Flower ..	44"	24½	4 8 0	99 4 0
7	Spun Patto and Shirting	26"	24½	4 0 0	88 4 0

Serial number	Description and other particulars	Size of the piece		Maximum retail selling price per yard	Maximum wholesale selling price per piece including freight and other charges up to retailer's destination	
		Width in inches	Length in yards		Rs. A. P.	Rs. A. P.
8	Shanghai Chirmin Chaloo (Light weight).	44"	24½	8 0 0	176 8 0	
9	Shanghai Chirmin Heavy	44"	24½	10 0 0	220 8 0	
10	Georgette Dalio ..	44"	24½	6 0 0	132 4 0	
11	(a) Georgette 6 Mom. ..	44"	24½	6 0 0	132 4 0	
	(b) " 8 " ..	44"	24½	8 0 0	176 8 0	
	(c) " 10 " ..	44"	24½	10 0 0	220 8 0	
	(d) " 12 " ..	44"	24½	12 0 0	264 12 0	
12	All kind of silk Georgette and Crepe fancy, Printed and Flower.	44"	24½	15 0 0	330 12 0	
13	Shanghai (China) Cord;..	27"	18	11 0 0	178 4 0	
14	Pure Silk Fuji Red Horse Part I I—Artificial silk (other than of Indian Manufacture)	29"	50	3 8 0	157 8 0	
15	Art Lady Hamilton ..	35"	25	3 0 0	67 8 0	
16	Art Patali Palace (Thin)	44"	25	3 8 0	78 12 0	
17	Georgette ..	44"	24½	3 12 0	82 12 0	
18	Art Chirmin ..	44"	24½	4 0 0	88 4 0	
19	Art China Roll .. Part III—Shark skin [Indian manufacture, e.g., Kohinoor Mills as well as Imported (e.g., U.K., U.S.A. and China)]	26"	8½	2 0 0	15 12 0	
20	*Shark Skin Suitings Plain and Corded white and Assorted colours.	36"	20	10 8 0	189 0 0	

NOTE—\* Prices given for Shark Skin suitings are for a piece of 36" in width and 20 yards in length. If the width is 54", the prices, both retail and wholesale, may be increased pro rata. If, however, the length of the piece is more than 20 yards the wholesale selling price only should be increased pro rata.

C. C. DESAI

Joint Secy. to the Govt. of India

GOVERNMENT OF INDIA  
DEPARTMENT OF INDUSTRIES AND CIVIL  
SUPPLIES  
PRESS NOTE  
The 24th May 1944

In his opening address before a representative meeting of the textile industry held in the Bombay Secretariat on 1st June 1943 Mr. M. S. A. Hydari, Secretary to the Government of India in the Department of Industries and Civil Supplies, declared that the first aim of his new Department was to secure cloth for the people of India at reasonable prices. The method of achievement was to be by taking the industry fully into the confidence of Government as regards a scheme of Control and to give the fullest consideration to such modifications as the industry might suggest. In turn, the textile industry responded magnificently and now, a few weeks before the first birthday of the Textile Control Board, there will be few who will deny that much has been accomplished both in the reduction of prices and the supply of cloth to the people of this country. Progress, however, has been hampered by a minority among mill-owners and merchants who could not resist the temptations of the black market and preferred profits to providing the cloth needed by their countrymen. The Bombay Mill-owners' Association, by public announcement, recently declared that its representatives on the Textile Control Board had always co-operated with the Textile Commissioner and Government to prevent and eliminate black markets and to nullify the attempts to circumvent the provisions of the Cotton Cloth and Yarn (Control) Order. Further, that any action taken by the Textile Commissioner in this respect would have the fullest support not only of the Textile Control Board but also of the Association.

After mature consideration, the Government of India has now decided that the time is opportune to launch a new offensive against the black marketeers. To-day the Textile Commissioner has taken over the Shri Ram Mills and the Sakseria Mills in Bombay and appointed a Controller to run them both. In addition, the production of seven other mills has been taken over and will be distributed under the orders of the Textile Commissioner so that cloth shall reach the markets where it is most needed and at controlled prices.

Parallel action is being taken against recalcitrant cloth merchants and, in addition, all cloth texmarked April and earlier, including hand-printed cloth which was hitherto excluded from texmarking and the operation of selling

dates, is to be finally disposed of by 31st December this year.

Provincial Governments are being requested to give their fullest co-operation in this drive against the black marketeers. The Central Government are determined that their efforts and the efforts of the textile industry itself shall not be sabotaged by an unsocial minority and Government will not hesitate to take such further steps as may be necessary to ensure that the malpractice of black marketing shall cease.

M. K. VELLODI  
Textile Commissioner

FINANCE DEPARTMENT  
NOTIFICATION  
The 28th June 1944

No. 4404-F.—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
S. J. MAJUMDAR

Under-Secretary to Government

New Delhi, 18th May 1944

No. A755—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Typewriter Control Order, 1943 :—

I. In Schedule I to the said Order after the entry numbered 3, the following entry shall be added :—

"4. Hermes"

II. In Schedule II to the said Order after the entry numbered 5, the following entry shall be added :—

"6. Messrs. Volkart Brothers"

D. L. MAZUMDAR

Joint Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATIONS

The 27th June 1944

No. 2571-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

SALT

Simla, 27th May 1944

No. 12—In exercise of the powers conferred by clause (i) of sub-section (2) of section 37 of the Central Excises and Salt Act, 1944 (I of 1944), the Central Government is pleased to cancel the notification of the Government of Orissa in the Law, Commerce and Labour Department No. 7752-Com., dated the 23rd November 1938.

S. RANGANATHAN

Deputy Secy. to the Govt. of India

The 27th June 1944

No. 2573-Com.—The following notification, issued by the Government of India in the Commerce Department, is republished for general information.

By order of the Governor  
J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 10th June 1944

No. 1-A(12)/43—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely :—

In the said Rules—

(1) for the letter "b" in brackets in sub-rule (2) of rule 49, the letter "c" shall be substituted ;

(2) for the letter "c" in brackets in sub-rule (1) of rule 49-A, the letter "d" shall be substituted ;

(3) for the letters "a" and "c" in brackets in clause (a) of rule 55, the letters "b" and "d" respectively shall be substituted ;

(4) for the letter "b" in brackets in clause (b) of rule 55, the letter "c" shall be substituted.

K. K. CHETPUR

Joint Secy. to the Govt. of India

*The 27th June 1944*

**No. 2581-Com.**—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor  
J. E. MAHER  
*Secretary to Government*

COMPANY LAW

*New Delhi, 10th June 1944*

No. 24(22)-Tr.(C.L.)/44—In pursuance of sub-section (2) of section 1 of the Indian Companies (Amendment) Act, 1944 (IV of 1944), the Central Government is pleased to appoint the 1st July 1944 as the date on which the said Act shall come into force.

K. K. CHETTUR

*Joint Secy. to the Govt. of India*  
*The 28th June 1944*

**No. 2585-Com.**—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor  
J. E. MAHER  
*Secretary to Government*

COMMERCE—WAR

*New Delhi, 29th April 1944*

No. 91-CW(1)/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-CW(1)/44, dated the 29th January 1944, namely:—

In the Schedule annexed to the said notification—  
I. In Part C, for item 19, the following item shall be substituted, namely:—

“19. Paints, varnishes and enamels, all sorts, not covered by any other entry in this part and excluding pumice stone.”

II. In Part D—

(a) for item 14 the following item shall be substituted, namely:—

“14. Earthenware and porcelain”.

(b) after item 34, the following item shall be inserted, namely:—

“34A. Pumice Stone”.

(c) for entry (iv) in item 43 the following shall be substituted, namely:—

“(iv) Cotton raw, not of Indian origin, and cotton waste”.

III. In Part E, for entry (i) under item 12, the following shall be substituted, namely:—

“(i) Cotton, raw, not specified in Part D”

*New Delhi, 13th May 1944*

No. 91-C.W. (1)/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Commerce, No. 91-CW (1)/44, dated the 29th January 1944, namely:—

In the Schedule annexed to the said notification—

I. In Part A, after item 26, the following item shall be inserted, namely:—

“26A. Polishes and compositions for application to leather, metals or wood.”

II. In Part C, for item 17, the following item shall be substituted, namely:—

“17. Metals and Ores, the following:—

- (i) Aluminium and aluminium alloys,
- (ii) Antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys,
- (iii) Beryl (Beryllium) ore, metal and alloys,
- (iv) Cobalt,
- (v) Copper ores; copper wrought and unwrought; copper plates and sheets; copper wire, drawn; copper alloys,

(vi) Iridium ; osmiridium ; iridosmine and concentrates containing iridium,  
 (vii) Iron or steel :—  
 (a) Pig iron,  
 (b) High speed Tool Steel in any form,  
 (c) Die steel of any form,  
 (d) Steel ingots,  
 (e) Rolled, forged or cast steel,  
 (f) Iron castings, and  
 (g) Tin plate.  
 (viii) Lead ore ; pig lead ; lead sheets ; lead pipes and tubes ; lead alloys,  
 (ix) Molybdenum and molybdenum ores,  
 (x) Platinum, crude and refined ; platinum alloys,  
 (xi) Radium, radium ores and concentrates,  
 (xii) Tin concentrates and ores,  
 (xiii) Tungsten and tungsten ore (Wolfram),  
 (xiv) Vanadium and vanadium ores, and  
 (xv) Scrap containing any of the metals or alloys specified in entries (i) to (xiv)."

III. In Part D—

(a) item 34 shall be omitted.  
 (b) for item 37, the following item shall be substituted, namely :—  
 "37. Silver bullion, ore, metal, alloys and manufactures."

IV. In Part E, for item 8, the following item shall be substituted, namely :—

"8. Metals and Ores, the following" :—  
 (i) Aluminium ore,  
 (ii) Antimony ore,  
 (iii) Arsenic ore and metal,

(iv) Bismuth,  
 (v) Cadmium,  
 (vi) Chrome ore and metal,  
 (vii) Cobalt ore,  
 (viii) Fluorspar,  
 (ix) Ilmenite and Monazite,  
 (x) Iron ore,  
 (xi) Iron pyrites,  
 (xii) Lithium,  
 (xiii) Magnesite,  
 (xiv) Manganese ore and Manganese,  
 (xv) Rutile, Zircon, Kyanite and Sillimanite.  
 (xvi) Strontium,  
 (xvii) Tantalum, columbium (Niobium) ore and metal,  
 (xviii) Titanium metal,  
 (xix) Thorium,  
 (xx) Uranium, and  
 (xxi) Zinc ore."

New Delhi, 13th May 1944

No. 91-C.W. (10)/42—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules the Central Government is pleased to direct that the following amendment shall be made in the Notification of the Government of India in the Department of Commerce, No. 91-C.W. (10)/42, dated the 24th July 1943, namely :—

For the words "Martinique and Guadeloupe" occurring in the said notification, the following words shall be substituted, namely :—

"Martinique, Guadeloupe and Corsica."

Y. N. SUKTHANKAR  
 Joint Secy. to the Govt. of India